

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1631
TO BE ANSWERED ON THE 2ND JULY, 2019

COMPLAINTS REGARDING PM KISAN YOJANA

1631. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is true that a lot of farmers have lodged complaints about withdrawal of the first instalment of money under Pradhan Mantri Kisan Samman Nidhi (PM-Kisan) Yojana paid by the Government, from their accounts;
- (b) if so, the reasons therefor and the details of the numbers of such farmers, State-wise; and
- (c) the steps taken by the Government to stop such irregularities?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): No, Sir. It is not true. However, at the initial stage of implementation of the Scheme the details of farmers uploaded by the States / UTs were processed for payment by the Public Finance Management System (PFMS) on their DBT portal. While the payments were being processed for crediting in the bank accounts of the beneficiaries it was noticed that in some cases there was a mismatch in the names of the beneficiaries as provided by the State Governments and the names as given in the details of the corresponding bank account numbers. The States were asked to verify this discrepancy. On the request of the States, Stop Payment instructions were given to the National Payment Corporation of India (NPCI) for 269605 farmers. The system could stop credit of these beneficiaries, except for 119743 beneficiaries whose accounts had already been credited. The NPCI and banks returned the money of those beneficiaries also on account of Stop Payment instructions. The State-wise details of cases of reversal of transactions in respect of these 119743 farmers is annexed at **Annexure**.

The procedure for release of payment to beneficiaries was suitably modified after the initial period and stringent pre-verification procedures were formalized. The States' Stop Payment requests due to mismatch in the names is taken in advance so that payment is released only to the beneficiaries whose data matches correctly with the bank account details. Therefore, the possibility of re-occurrence has been eliminated.

ANNEXURE

**STATEMENT REFERRED TO IN REPLY TO PARTs (a) TO (c) OF lok SABHA
UNSTARRED QUESTION NO. 1631 DUE FOR ANSWER ON 02.07.2019**

Sl. No.	Name of State	Cases of reversal of transactions
1	Assam	2
2	Haryana	55
3	Himachal Pradesh	346
4	Jammu And Kashmir	29
5	Jharkhand	22
6	Maharashtra	32897
7	Uttar Pradesh	86314
8	Uttarakhand	78
	Total	119743
